

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/11731 /A

From :- Shri Chatra Bhukhan Gogoi,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Deputy Registrar (Admn.),
Gauhati High Court,
Itanagar Permanent Bench,
Yupia.

Dated Guwahati, 12th December, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2024/823-825 Dated the 09.12.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted **earned leave of 6 (six days) w.e.f. 16.12.2024 to 21.12.2024** (prefixing 14.12.2024 and 15.12.2024; suffixing 22.12.2024), **along with station leave permission from the evening of 13.12.2024 till the morning of 21.12.2024** subject to the submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), Papum Pare District.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11732-11733/A, dated 12.12.2024

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.

CA
12/12/2024
REGISTRAR (VIGILANCE)
Smita